

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Weekly Hearing Schedule for the month of June, 2023 (26.6.2023 to 30.6.2023)**

| Date, Day & Time  | S. No. | Petition No.  | Petitioner | Subject in Brief   |
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| 28.6.2023<br>Wednesday<br>At 10.30 A.M.<br>Miscellaneous<br>Petitions | 1.     | 135/MP/2023   | NLCIL      | Petition under section 79(1)(a) & 79(1)(f) of the Electricity act, 2003 read with other applicable provisions of law, seeking adjudication of dispute arising due to non-payment of Income Tax by beneficiaries which was paid by the petitioner under Direct Tax Vivad Se Vishwas Act, 2020 <i>(On admission)</i> .   |
|   | 2.     | 90/MP/2020<br>alongwith<br>I.A.Dy.No.<br>237/2023 &<br>255/2023 | GPTL       | Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 4.3.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events( Interlocutory application moved by PGCIL for impleadment as party to the Petition and application filed by Petitioner for interim reliefs).  |
|   | 3.     | 584/MP/2020   | JPL        | Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Supply Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Limited<br><i>(Request letter received from the Petitioner for adjournment)</i> .   |
|   | 4.     | 157/MP/2021   | NPCIL      | Petition under Section 79 (1) (f), (c) and (k) and other applicable provisions of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 along with Regulation 12 read with Regulation 32 and Regulation 33A of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open access in inter-state Transmission and related matters) Regulations, 2009, against the arbitrary acts and omissions of Power Grid Corporation of India Limited, Respondent inter-alia towards cancellation of the Agreement for Long Term Access dated 31.7.2020 and the encashment of Application Bank Guarantee No. 0479119BG0000167 dated 30.05.2019 of Rs. 2.8 Crores furnished by Petitioner to the Respondent. |
|   | 5.     | 167/MP/2021   | AP&NL      | Petition under Section 79 (1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter-alia seeking compensation on account of occurrence of Change in Law events relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents.   |
|   | 6.     | 193/MP/2021   | AP&NR      | Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking a direction to the Respondents to refund the amounts wrongfully deducted by the Respondents from the Bills raised by the Petitioner and a direction to the Respondents to execute Supplementary Power Purchase Agreements under Round (iii) of the Shakti Scheme before 30.9.2021.  |
|   | 7.     | 183/MP/2021   | AP Transco | Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 and 113 of the CERC (Conduct of Business) Regulations 1999, seeking directions to Southern Regional Power Committee to provide necessary information regarding Intra-state Transmission Lines falling under Regulation 2(1)(ee) CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.<br><i>(Request letter received from the Petitioner for adjournment)</i> .   |
|   | 8.     | 186/MP/2021   | DGVCL      | Petition under Section 79 (1) (c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012   |
|   | 9.     | 188/MP/2021   | CEPL       | Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking compensation on account of events pertaining to change in law events, read with Article 10 of the   |

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|  |     |             |          | Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1   |
|  | 10. | 226/MP/2021 | AP41PL   | Petition under Section 79 of the Electricity Act,2003 seeking approval of Change in Law event that has resulted in increase in rate of Basic Customs Duty on solar inverters being imported into India, on account of the rescission of Notification No. 1/2011 - Customs dated 6.1.2011 vide Notification No. 7/2021 - Customs dated 1.2.2021 issued by the Department of Revenue, Ministry of Finance, Government of India ("BCD Notification"). The BCD Notification rescinding the Notification No. 1/2011 dated 6.1.2011 has led to the increase in Basic Customs Duty from the existing 5% to 20% on the solar inverters being imported into India from 02.02.2021 |
|  | 11. | 227/MP/2021 | APMPL    | Petition under Section 79 of the Electricity Act,2003 seeking approval of Change in Law event that has resulted in increase in rate of Basic Customs Duty on solar inverters being imported into India, on account of the rescission of Notification No. 1/2011 - Customs dated 6.1.2011 vide Notification No. 7/2021 - Customs dated 1.2.2021 issued by the Department of Revenue, Ministry of Finance, Government of India ("BCD Notification"). The BCD Notification rescinding the Notification No. 1/2011 dated 6.1.2011 has led to the increase in Basic Customs Duty from the existing 5% to 20% on the solar inverters being imported into India from 2.2.2021.  |
|  | 12. | 232/MP/2021 | NTPC     | Petition under Section 79(1)(f) read with Section 142 of the Electricity Act, 2003 in terms of the Order dated 9.10.2018 in Petition No. 232/MP/2017, Petition No. 233/MP/2017 & Petition No. 13/MP/2018, Order dated 12.4.2019 in Petition No. 209/MP/2018, Order dated 27.03.2020 in Petition No. 395/MP/2018 and Order dated 5.2.2019 in Petition No. 187/MP/2018 , seeking recovery of the amount to the tune of Rs. 52 Crores approx. from Distribution Companies of Telangana, paid by the Petitioner as an intermediary Procurer to the various Solar Power Developers towards the Claim on account of the Change in Law allowed by this Commission.              |
|  | 13. | 31/MP/2023  | AHEJ3L   | Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreement dated 21.01.2020 for the development of 300 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Hybrid Energy Jaisalmer Three Limited (earlier known as Adani Green Energy Nine Limited, an SPV of Adani Renewable Energy Park (Gujarat) Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events ( <i>Request letter received from the Petitioner for adjournment</i> ).   |
| 30.6.2023<br>Friday<br>At 10.30 A.M.<br>Miscellaneous<br>Petitions | 1.  | 220/MP/2021 | KBUNL    | Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 3 (25), 76 and 77 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 praying for declaration of Deemed Availability for the period from 24.7.2020 to 2.10.2020 in respect of MTPS Stage-II (2x195 MW).   |
|  | 2.  | 240/MP/2021 | Powerica | Petition for grant of Stage- II Connectivity to the Petitioner under Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access And Medium-Term Open Access In Inter-State Transmission And Related Matters) Regulations, 2009 (Connectivity Regulations) and Petition for Seeking Appropriate Directions by this Commission on Respondent No. 1 to grant Physical Connectivity for the Petitioners Project with present Transformer Capacity of 55 Mva for Achieving Early Commissioning of Approx. 27 MW Out of the total project capacity of 50.6 MW.  |
|  | 3.  | 245/MP/2021 | NTPC     | Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Chapter-3, Regulation-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of input price of coal supplied from Dulanga mine for the period from date of commercial operation i.e. 1.10.2020 to 31.3.2024.  |

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| 4.  | 259/MP/2021                                | SBSRPCEP | Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, seeking deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner.  |
| 5.  | 26/MP/2022                                 | JFFFL    | Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulation, 2010.  |
| 6.  | 39/MP/2023                                 | IGESL    | Petition seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stand discharged from performance under, the Agreement for Long Term Access dated 04.12.2017, Supplementary Agreement for Long Term Access dated 09.05.2019, and Transmission Service Agreement dated 04.12.2017 executed between Petitioner and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreements dated 27.12.2017 and seeking consequent relief thereto. |
| 7.  | 108/MP/2023<br>alongwith<br>I.A.No.27/2023 | NVWEPL   | Petition under section 79 of the electricity act, 2003 along with regulation 111 of the central electricity regulatory commission (conduct of business) regulations, 1999 seeking to set aside transmission charges/bills raised by CTUIL against petitioner no.2. The said bills were raised for the period July 2021 to December 2022 totaling INR11,51,36,621/-Interlocutory application seeking restraining the Respondents from claiming Transmission Charge.  |
| 8.  | 156/TD/2023                                | WWIPDPL  | Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.   |
| 9.  | 141/TL/2023                                | KBTL     | Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Khavda II-B Transmission Limited   |
| 10. | 142/AT/2023                                | KBTL     | Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Khavda II-B Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)  |
| 11. | 143/TL/2023                                | KRETL    | Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Khavda RE Transmission Limited   |
| 12. | 144/AT/2023                                | KRETL    | Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Khavda RE Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)  |
| 13. | 145/TL/2023                                | KPS3TL   | Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to KPS3 Transmission Limited  |
| 14. | 146/AT/2023                                | KPS3TL   | Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the KPS3 Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)   |
| 15. | 147/TL/2023                                | RPDTL    | Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with   |

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|     |             |        |  | respect to Transmission License to Raipur Pool Dhamtari Transmission Limited   |
| 16. | 148/AT/2023 | RPDTL  |  | Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Raipur Pool Dhamtari Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).                               |
| 17. | 149/TL/2023 | BSTL   |  | Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Raipur Pool Dhamtari Transmission Limited |
| 18. | 150/AT/2023 | BSTL   |  | Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bhadla Sikar Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).                                       |
| 19. | 269/MP/2018 | AP(M)L |  | Petition under Section 142 of the Electricity Act, 2003 for non-compliance of direction dated 28.9.2017 in Petition No. 97/MP/2017 ( <i>Received by way of Remand</i> ).   |
| 20. | 399/GT/2020 | NTPC   |  | Petition for approval of tariff of Talcher Thermal Power Station (460 MW) for the period from 1.4.2019 to 31.3.2024.   |
| 21. | 348/GT/2022 | NTPC   |  | Petition for determination of tariff on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-II (980MW) in compliance of Revised Emission Standard.   |

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Legal)

28.6.2023